



2026:AHC:23233

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1120 of 2026

Ram Awadh Yadav

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Dheeraj Kumar Yadav
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C., Rakesh Kumar Srivastava

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Sub Divisional Magistrate, Machhalishahar, District Jaunpur to decide the Case No.3865 of 2015, Computerized Case No.T20151436033865 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of six months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 3, 2026

Pramod Tripathi